

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 123/MP/2024**

- Subject : Petition seeking the exercise of Power to Remove Difficulty under Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and under Section 178 (2) and 79 (1) (h) & (g) of the Electricity Act to remove difficulties and amend certain provisions of the of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter - State Transmission System) Regulations, 2022.
- Petitioner : NTPC Vidyut Vyapar Nigam Limited (NVTN)
- Respondents : Central Electricity Authority and Ors.
- Date of Hearing : **18.11.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, NVTN  
Ms. Ritu Apurva, Advocate, NVTN  
Shri Karthikeyan Murugan, Advocate, NVTN  
Ms. Aishwarya Subramani, Advocate, NVTN  
Shri Shubham Arya, Advocate, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the Petitioner had moved a letter praying for an adjournment on account of personal difficulty on the part of the arguing counsel. Learned counsel for the Respondent, CTUIL, sought three weeks' time to file its reply to the Petition.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission adjourned the matter. The Commission granted liberty to the Respondents to file their respective reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

3. The Petition will be listed for the hearing on **6.2.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**